

DIVISION BENCH

ITEM NO.110

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.437/2022 IN CP (IB) NO.52/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

| | |
|----------------------------|--|
| NAME OF THE COMPANY | STATE BANK OF INDIA THROUGH MANISH AGARWAL V/S SH. CHAND NARAIN KUCHROO (PERSONAL GUARANTOR OF M/S K K MILK FRESH INDIA LTD.) |
| UNDER SECTION | 95(1) OF IBC |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Abhishek Anand with : *For the RP*
Sh. Karan Kohli, Advs.

NONE : *For the Personal Guarantor*

ORDER

IA NO.437/2022

- 1.** As per the previous order dated 1st March, 2024 vide Para No.4, we have granted liberty to the Personal Guarantor to file reply subject to the deposit of Rs.25,000/- in the Prime Minister's National Relief Fund. The said liberty was granted, in view of the fact that despite repeated opportunities granted in the past no reply was filed, however on 1st March, 2024 another request was made for seeking time to file reply, which was allowed subject to the payment of the cost as aforesaid.
- 2.** It is pointed out by the Registry that no reply has so far been filed by the Personal Guarantor.

-Sd-

-Sd-

3. Ld. Counsel representing the RP also states that he is not in the receipt of any reply from the Personal Guarantor as well.
4. In view of the aforesaid situation, the right to file reply is struck off.
5. The matter is adjourned for further hearing on 8th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

17th April, 2024

Avaneesh Kumar Singh
(Stenographer)